

for the advancement of learning and dissemination of knowledge in such branches and for certain other matters connected with such institutions.”

*The question was put and the motion was adopted.*

*The Long Title, as amended, was added to the Bill.*

SHRIMATI D. PURANDESWARI: Sir, I move:—

“That the Bill, as amended, be passed.”

*The question was put and the motion was adopted.*

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### STATEMENTS BY MINISTRY

- (i) Tenth plan achievements of the ministry of rural development
- (ii) Status of implementation of the components of bharat nirman relating to ministry of rural development
- (iii) Status of implementation of recommendations contained in the eighteenth report of the department-related parliamentary standing committee on rural development

ग्रामीण विकास मंत्री (श्री रघुवंश प्रसाद सिंह): महोदय, मैं निम्नलिखित के संबंध में अपना वक्तव्य सभा पटल पर रखता हूँ:—

- I. ग्रामीण विकास मंत्रालय की दसवीं योजना संबंधी उपलब्धियाँ;
- II. ग्रामीण विकास मंत्रालय से संबंधित भारत निर्माण के घटकों के कार्यान्वयन की स्थिति;
- III. विभाग-संबंधित ग्रामीण विकास संबंधी संसदीय स्थायी समिति के अठारहवें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति।

MR. DEPUTY CHAIRMAN: Now Special Mentions.

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### SPECIAL MENTIONS

**Demand to expedite the president's assent to the Gujarat control of organized crime Bill, 2003**

SHRI SURENDRA MOTILAL PATEL (Gujarat): Gujarat has been experiencing organized criminal activities for a number of years, especially in view of its border with Pakistan and proximity to Mumbai. The criminals

from Maharashtra escape the long arm of law, enter Gujarat and continuously try to disturb the peace and tranquility of the State.

Keeping in view the ability of such organized criminals to disturb the otherwise peaceful atmosphere in the State, the State Legislature had passed a Bill called the "Gujarat Control of Organized Crime Bill, 2003" on similar lines of an Act passed in Maharashtra. The Bill was forwarded to the Central Government for the assent of the hon. President in 2004, which is still awaited.

The Gujarat Control of Organized Crime Bill, 2003 is based on a similar Act passed by the Government of Maharashtra State. Unless and until we have the statutory authority to deal with such criminals in the same manner as in Maharashtra, the security situation in the State would remain under constant threat. Gujarat being a State situated at the country's border, has all the more reason to worry about the organized crime. A similar Act is already in existence in the States of Maharashtra, Karnataka, Andhra Pradesh and Delhi.

I would, therefore, urge upon the Central Government to seek Presidential assent to the Bill at the earliest.

#### **Demand for shifting of office of the development commissioner (SEZ) from Kandla to Gandhinagar**

SHRI JAYANTILAL BAROT (Gujarat): Sir, the Government of Gujarat is considering setting up of 32 SEZs in Gujarat. The approved SEZs in the State are spread over Jamnagar, Rajkot, Hajira and Dahej in South Gujarat and Anjar-Mundra in Kutch and Dholera Gandhinagar zone in the North. Keeping in view the locational advantages and also the availability of infrastructure in the State, it is felt that with the setting up of SEZs at various locations in the State, the effectiveness of coordination by the Office of the Development Commissioner is possible only if it is shifted from Kandla to Gandhinagar and Regional Commissioners are appointed in each region.

I would urge upon the Government to reconsider the proposal and get it implemented at the earliest.

#### **Concern over pathetic condition of victims of Gujarat Riots**

श्री अबू आसिम आज़मी (उत्तर प्रदेश महोदय, गुजरात में 2002 में हुए साम्प्रदायिक दंगों के पांच साल बीत जाने के बाद भी दंगा-पीड़ित लोगों के पुनर्वसन में सरकार असफल रही है, जिससे